

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH & FAMILY WELFARE
DEPARTMENT OF HEALTH & FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3559
TO BE ANSWERED ON 13/03/2026**

GENERAL FINANCIAL RULES, 2017

3559 DR BYREDDY SHABARI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the provisions of the General Financial Rules, 2017 regarding economy and efficiency are being uniformly followed by Central Autonomous Medical Institutes, including All India Institute of Medical Sciences (AIIMS), Postgraduate Institute of Medical Education and Research (PGIMER) Chandigarh, Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER) Puducherry, National Institute of Mental Health and Neuro Sciences (NIMHANS) Bengaluru, Rajendra Institute of Medical Sciences (RIMS), North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences (NEIGRIHMS), Chittaranjan National Cancer Institute (CNCI) and other similar institutions with regard to meetings of Standing Finance Committees, Governing Bodies and Purchase Committees;
- (b) if so, the details thereof;
- (c) whether the Government proposes to rationalize, standardize and merge such committees through a centralized mechanism to reduce administrative expenditure in this regard; and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (d) The provisions of General Financial Rules are applicable to all Central Autonomous Medical Institutes of the Ministry. The Governing Body (GB) and the Standing Committees of All India Institute of Medical Sciences (AIIMS), Post Graduate Institute of Medical Education and Research (PGIMER), Jawaharlal Institute of Post Graduate Medical Education and Research (JIPMER), National Institute of Mental Health and Neuro-Sciences (NIMHANS), Regional Institute of Medical Sciences (RIMS) and North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences (NEIGRIHMS) are constituted and their meetings are held as per the provisions contained in the respective Acts/Rules/Regulations/Memorandum-of-Association/Bye-laws under which these Institutions are set up. There is no proposal to merge Institute-specific Governing Bodies and the Standing Committees into a single body.
